

**PUNJAB VIDHAN SABHA**

**BILL NO. 16-PLA-2023**

**THE REGISTRATION (PUNJAB AMENDMENT) BILL, 2023**

(Bill as passed by the Punjab Vidhan Sabha)  
The following Bill was passed by the Punjab Vidhan Sabha:-

**A**

**BILL**

further to amend the Registration Act, 1908, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Registration (Punjab Amendment) Act, 2023.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the official Gazette.

2. In the Registration Act, 1908, in its application to the State of Punjab, in section 17,-

Amendment in section 17 of Central Act 16 of 1908.

(i) in sub-section (1), after clause (e), the following clause shall be added, namely:-

"(f) any certificate of sale granted to the purchaser of any property sold by public auction by a Civil or Revenue Officer or Civil Court or any authority, under law.";

(ii) after sub-section (1A), the following sub-section shall be inserted, namely:-

"(1B) Notwithstanding anything contained in section 59 of the Transfer of Property Act, 1882 (4 of 1882), any instrument or agreement relating to the deposit of title deeds (Equitable Mortgage), where such deposit has been made by way of security for the repayment of a loan or an existing or future debts, shall be registered."; and

(iii) in sub-section (2), clause (xii) shall be omitted.

**CHANDIGARH:**  
**THE 7<sup>TH</sup> DECEMBER, 2023**

**RAM LOK KHATANA,**  
**SECRETARY.**